

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 736 of 2020**

**IN THE MATTER OF:**  
**Indian Overseas Bank**

**... Appellant**

**Versus**

**RCM Infrastructure Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :**                   **Ms. Mayuri Raghuvanshi, Mr. Akshat Singh and Ms. Sangya Negi, Advocates**

**O R D E R**  
**(Through Virtual Mode)**

**01.09.2020**           I.A. No. 1976 of 2020 stands disposed of with a direction to submit a certified copy of the impugned order within three weeks.

I.A. No. 1977 of 2020 is allowed.

I.A. No. 1975 of 2020 stands disposed of as 2 days delay beyond 30 days prescribed period of filing of appeal is condoned, having regard to the grounds as mentioned.

Ms. Mayuri Raghuvanshi, Advocate representing the Appellant submits that in the instant case the sale was confirmed on 13<sup>th</sup> December, 2018 i.e. much prior to the moratorium declared qua assets of the 'Corporate Debtor' on 3<sup>rd</sup> January, 2019. Therefore, there was no violation of the moratorium.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **5<sup>th</sup> October, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[ Shreesha Merla ]**  
**Member (Technical)**

/ns/gc/